

**PART I**



GOVERNMENT OF KERALA

**Law (Legislation-Publication) Department**

NOTIFICATION

No. 21973/Leg.Pbn 2/2016/Law. *Dated, Thiruvananthapuram, 26th October, 2016.*

The following Act of Parliament published in the Gazette of India, Extraordinary, Part II, Section I dated the 22nd day of August, 2016 is hereby republished for general information. The Bill as passed by the Houses of Parliament received the assent of the President of India on the 19th day of August, 2016.

By order of the Governor,

S. SANTHOSH,  
*Joint Secretary.*

THE CENTRAL AGRICULTURAL UNIVERSITY (AMENDMENT)  
ACT, 2016

(ACT No. 45 OF 2016)

*AN*

*ACT*

*further to amend the Central Agricultural University Act, 1992.*

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

**1.** *Short title.*—This Act may be called the Central Agricultural University (Amendment) Act, 2016.

**2.** *Amendment of section 2.*—In the Central Agricultural University Act, 1992 (40 of 1992) (hereinafter referred to as the principal Act), in section 2, in clause (1), after the word “Mizoram,” the word “Nagaland,” shall be inserted.

**3.** *Amendment of section 6.*—In section 6 of the principal Act, in sub-section (1), after the word “Mizoram,” the word “Nagaland,” shall be inserted.